

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)


.....

NEW DELHI, THE 28TH DECEMBER, 1971.

NOTIFICATION
INCOME TAX

No. 360 (F.No. 403/50/71-ITCC): In supersession of the Notification No. 18 (F.No. 404/22/71-ITCC) dated 2nd February, 1971, and in exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby authorises the Additional Commissioner of Income-tax (Recovery), Shillong, to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 1st January, 1972.



(K.R. Raghavan)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 360 (F.No. 403/50/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff Training College, Nagpur.
5. The Accountant General, Assam, Shillong.
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(K.R. Raghavan)
Deputy Secretary to the Government of India.

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No. CC/ITCC/227/93/RSE/71 - dt. 10.1.1972.